

(A) 1/1 Pradipta Mohanty  
D. N. S. Off. Path  
G. Sehoo CAT/J/J/II  
In THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 549 1996

Subash Chandra Nanda, Applicant(s)

versus  
Union of India, Respondent(s)

Sr. No	Date	Order with Signature
1. 1-8-96	31.7.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S ... Registrar</p> <p>1. P.O. fees Rs 50/- has been paid. D 31.7.96.</p> <p>Fee Regn Pl. D 31.7.96. 31.07.96 SOL Registration S</p> <p>For Admin &amp; I.O. Pl. D 31.7.96. Bench</p> <p>Subash Ch. Nanda, applicant, has been doing substitute service since 11-9-1995 to 18-1-1996. The enclosed material to the</p>

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		<p>petition shows that the applicant's case has been under active consideration inasmuch as by Annexure-3, the Chief Postmaster General, Orissa Circle, Bhubaneswar directed that all the concerned papers of the applicant should be processed and sent for consideration. Applicant's representation dated 20-3-96 was <sup>thus</sup> disposed of. Applicant sent <sup>another</sup> his representation on 15-4-96 alongwith a declaration certificate that "he will lookafter his mother." He had subsequently made two representations to the Superintendent of Post Offices and the Sub Divisional Inspector of Posts, Kujanga for deciding his case. He only wants that his claim for compassionate appointment should be expedited. It is now well established that claims for compassionate appointments are to be considered taking into <sup>account</sup> acute financial necessity and it is appropriate that immediate <del>sooner</del> should be provided to the applicant and therefore, I direct that Respondent No.2, Chief Postmaster General, Orissa Circle, Bhubaneswar should dispose of the claim of the applicant for compassionate appointment within a period of three months from the date of receipt of a copy of this order. Mr. Pradipta Mohanty counsel for the applicant has drawn my attention to the letter of the D.G. Posts No.14-25-91-ED-Trng. dated 5-8-93 wherein it is emphasized that before filling up the post on regular basis it must be ensured that no application for compassionate appointment is pending or is anticipated. The simple request of the applicant's counsel is that till the applicant's case is considered for compassionate appointment and disposed of finally, no final orders on regular recruitment to the Post of EDBPM, Jhimani</p>

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		<p>be finalised.</p> <p>An averment has been made in the application that on 15-7-1996, Respondent No.3 requested the Respondent No.4 Employment Officer, Paradeep Employment Exchange to sponsor names of candidates for consideration to the said vacant post of EDBPM. It is not necessary to go into the merits at this stage. Suffice it to say that the processing may be done but without disposing of the applicant's claim for compassionate appointment, the post in question may not be filled-up.</p> <p>Shri Trilochan Rath on behalf of the Senior Standing Counsel submits that once the Employment Exchange is approached, for sponsoring candidates, the applicant's request for consideration should only come through such sponsoring and then only the recruiting authority be in a position to consider his case. That aspect need not be discussed at this stage. <u>O.A. is dispensed of.</u></p> <p>The petitioner is at liberty to approach this Court as and when he feels that he has been unjustly deprived of consideration for appointment.</p> <p style="text-align: right;">Varasenkarshu. MEMBER (ADMINISTRATIVE)</p>	